## Central Administrative Tribunal

Principal Bench: New Delhi

CP No.393/2002 IN OA No.334/2001



this the day of 2nd December, 2002

Hon'ble Dr. A. Vedavalli, Member (J) Hon'ble Sh. M. P. Singh, Member (A)

- Shri Titu Ram s/o Shri Kali Ram r/o Jatauli Helli Mandi Tehsil Pantodigi Gurgaon.
- Shri Satbir s/o Shri Banwari Lal r/o WZ 1672, Jail Road Nangal Rai New Delhi - 16.
- Shri Bachhu Lal s/o Shri Ram Sumer r/o 279, Raksha Enclave Mohan Garden Uttam Nagar New Delhi - 59.

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- Shri Narayan Dey s/o Shri Nepal Chand r/o WZ 1528, Nangal Rai New Delhi - 46.
- 5. Shri Chirangi Lal s/o Shri Rooaha Ram r/o 752, Purani Nangal Delhi Cantt - 10.
- 6. Shri Kartar s/o Shri Mange Ram r/o WZ 598, Gaon Narina Post Office Naraina New Delhi.
- Shri Udhaybhan
   s/o Shri Hakum Chand
   r/o Gaon Nasirpur
   P.O. Palam
   New Delhi 45.
- Shri Raj Kumar s/o Shri Ram Chander r/o T-72, Purani Nangal Delhi Cantt - 10.
- 9. Shri Braham Prakash
  s/o Daya Ram
  r/o C-18, Sagarpur East
  Gali No.12
  New Delhi 46. Petitioners.
  (By Advocate: Shri G.S.Lobana proxy counsel of
  Shri Surinder Singh)

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Vs.

- Shri Yogender Narain Defence Secretary Ministry of Defence DHQ P.O. New Delhi - 110 011.

## ORDER (ORAL)

By Hon'ble Dr.A. Vedavalli, Member(J)

Learned proxy counsel for the petitioners' counsel seeks permission to withdraw the CP. Permission granted. The CP is accordingly dismissed as withdrawn. Notices issued against the alleged contemnors are discharged.

(M.P.Singh)
Member(A)

(Dr.A. Vedavall)
Member(J)

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